

1	2	3
10	Madhya Pradesh	37
11	Maharashtra	2
12	Nagaland	1
13	Orissa	5
14	Punjab	2
15	Rajasthan	25
16	Tamil Nadu	11
7	Tripura	1
18	Uttar Pradesh	100
19	West Bengal	6
TOTAL		242

Amendments in Land Acquisition Act

577. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to amend Land Acquisition Act for implementing resettlement and rehabilitation policy recently adopted by it;
- (b) the essential features of the proposed amendment; and
- (c) by when the amendment Bill is proposed to be introduced in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, Sir. Introducing the Rehabilitation & Resettlement Bill, 2009 and the L.A. (Amendment) Bill, 2009 in the Parliament is under consideration.

- (b) The details of the Bills would become known once they are introduced in the Parliament.
- (c) The date by which the Bills would be introduced is not yet known.

Adarsh Gram in Himachal Pradesh

578. SHRI RAJNITI PRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether his Ministry had received any representation in August, 2009 from Prime Minister's office for development of village Nandla in Tehsil Chirgaon under Shimla District of Himachal Pradesh as 'Adrash Gram'; and

- (b) if so, the details thereof and action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No Sir.

- (b) Does not arise.